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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% Date of decision: 08th September, 2025

+ W.P.(C) 13366/2025, CM APPL. 54798/2025 & CM APPL. 54799/2025

MR BIJENDER SINGH

.....Petitioner

Through: Mr. Avinash Das, Mr. Gajender

Singh, Mr. Nikhil Yadav, Advocates

(M:9891070409)

versus

BSES RAJDHANI POWER LIMITED & ANR.Respondents

Through: Mr. Sharique Hussain, Ms. Kirti garg,

Advocates for R-1 (M:9811079695) Mr. Prashant Mendiratta, Mr. Sanchit Saini, Mr. Shubhashish Sharma, Ms. Vaishnavi Saxena, Advocates for R-2

(M: 9811182500)

CORAM: HON'BLE MS. JUSTICE MINI PUSHKARNA MINI PUSHKARNA, J (ORAL):

- 1. The present writ petition has been filed for issuance of directions to respondent no. 1, i.e., BSES Rajdhani Power Limited, to provide an electricity connection to the petitioner at his premises bearing *Flat no. 1861*, *Sector-B, Pocket-1, Vasant Kunj, New Delhi-110070*.
- 2. Learned counsel for the petitioner submits that though the property in question, i.e., Flat no. 1861, Sector-B, Pocket-1, Vasant Kunj, New Delhi-110070, was purchased by the petitioner, however, the same was purchased in the name of respondent no. 2.
- 3. Further, on account of matrimonial dispute between the petitioner and





respondent no. 2, the respondent no. 2 had applied to respondent no.1 for disconnection of electricity connection for the property in question.

- 4. Thus, it is submitted that on account of disconnection of electricity from the premises in question, the petitioner has been facing problems. Furthermore, despite filing an application with the respondent no. 1, fresh electricity connection has not been provided.
- 5. Pursuant to the notice issued by this Court on the last date of hearing, learned counsel for respondent no. 2 enters appearance and submits that he has no objection if the electricity connection is restored.
- 6. He submits that respondent no. 2 shall make an application to respondent no. 1 within a period of two days for the purposes of grant of electricity connection in the flat in question.
- 7. He submits that since the flat in question is in the name of respondent no.2, the petitioner has not been paying bills towards various connections including water and gas connection. He has handed over copies of document to submit that as on date an amount of $\stackrel{?}{\underset{?}{?}}$ 29,697.44/- is due towards the water bill and an amount of $\stackrel{?}{\underset{?}{?}}$ 5754.79/- is due towards the gas connection.
- 8. Learned counsel for the petitioner, on instructions, submits that the petitioner shall clear the aforesaid bills towards the water connection and gas connection, wherever, the same are pending.
- 9. Learned counsel for the petitioner on instructions undertakes that the petitioner shall also continue to pay the requisite amounts towards water and gas connection.
- 10. Accordingly, it is directed as follows:
- I. The respondent no. 2 shall make an application for restoration of electricity connection to *Flat no. 1861, Sector-B, Pocket-1, Vasant Kunj,*





New Delhi-110070, within a period of two days from today.

- II. Upon receipt of application from respondent no. 2, respondent no.1 shall proceed to restore the electricity connection.
- III. In case any dues towards electricity connection are pending, the same shall be paid forthwith by the petitioner.
- IV. The petitioner shall pay the current consumption charges of electricity in accordance with the bills as raised by respondent no. 1, on a monthly basis.
- V. In addition, the petitioner shall also deposit a sum of ₹ 10,000/- as additional security deposit with respondent no. 1.
- VI. Respondent no. 1 will be entitled to disconnect the electricity connection in the event of non-compliance of the above conditions.
- 11. It is clarified that the directions passed in the present case, have been passed without prejudice to the rights and contention of the petitioner and respondent no. 2.
- 12. The present order will not be treated as having conferred any special equities in favour of the petitioner.
- 13. It is clarified that this Court has not expressed any opinion as regards the ownership of the property in question, which is subject matter of civil proceedings between the parties.
- 14. With the aforesaid directions, the present writ petition, along with pending applications, is disposed of.

MINI PUSHKARNA, J

SEPTEMBER 8, 2025/au